

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH



CP 16/2006
OA 365/2004

New Delhi, this the 10th day of April 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

1. Subhash S/o Sh. Jagdish
2. Megh Singh S/o Sh. Rawat Singh
3. Ram Singh S/o Sh. Adu Singh
4. Permanand S/o Sh. Ram Chander,
5. Kishori Lal S/o Sh. Rawat Singh,
6. Madan Lal S/o Sh. Suraj Bhan
All the applicants had worked as parcel porter at
N. Rly. Station, Hissar.
7. Balbir Singh S/o Sh. Midhu
8. Sawi Singh S/o Sh. Shanker Singh
Both the applicants had worked as parcel porter at
N. Rly. Station, Bhattu.
9. Hari Singh S/o Sh. Ghisa Ram
10. Raj Kumar S/o Sh. Net Ram
Both the applicants had worked as parcel porter at
N. Rly. Station, Sirsa.
11. Raj Kumar S/o Sh. Kripa Ram,
12. Budh Ram S/o Sh. Laxman Ram,
13. Bhawar Lal S/o Sh. Mai Dhan Ram,
14. Gokal S/o Sh. Banwari
All the applicants had worked as parcel porter at
N. Rly. Station, Sadalpur.
15. Vinod Kumar S/o Sh. Shantu Ram,
Applicant has worked as parcel porter at
Northern Railway Station, Churu.
16. Panche Ram S/o Sh. Birma Ram,
Applicant has worked as parcel porter at
Northern Railway Station, Hanumangarh Town.
17. Suresh Kumar S/o Sultan Singh
18. Naresh Kumar S/o Sh. Harphool Ram
Both had worked as parcel porter at
N. Rly. Station, Kanawali.
19. Hari Kishan S/o Sh. Chandgi Ram,
20. Midhu Ram S/o Sh. Gugan Ram
Both the applicants had worked as parcel porters at
Northern Railway Station, Rama. Applicants.

(By Advocate Shri Yogesh Sharma)

VERSUS

1. Sh. B.N. Mathur,
Secretary,
Railway Board, Rail Bhawan,
New Delhi.



2. Sh. V.N. Mathur,
General Manager,
Northern Railway,
Baroda House, New Delhi.
3. Sh. S.B. Bhattacharya
General Manager,
North Western Railway, Jaipur.
4. Sh. V.K. Jain,
Divisional Railway Manager,
North Western Railway, Bikaner.

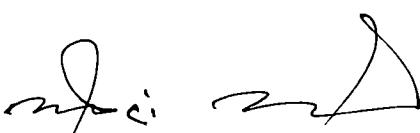
.. Respondents.

(By Advocate Shri P.K. Yadav)

O R D E R (ORAL)

By Hon'ble Mr. V.K. Majotra:-

Learned counsel for respondents pointed out that respondents had issued policy guidelines vide memo dated 25.4.2005 in terms of judgment of the Hon'ble Supreme court dated 22.8.2003 in *All India Railway Parcel & Goods Porters Union vs. Union of India & Ors. [2003 (6) SCALE 774]*. It is observed that respondents have rejected applicants' claim herein in terms of aforesaid policy guidelines, which has not been challenged in the present proceedings. At this stage, learned counsel for applicants seeks and is allowed to withdraw the present CP with liberty to take action at an appropriate time, challenging aforesaid guidelines in accordance with law. Ordered accordingly. It is also directed that issue challenging the respondents' order, rejecting applicant's claim at this stage shall remain open.



(Mukesh Kumar Gupta)
Member (J)



V.K. Majotra
(V.K. Majotra) 10.4.06
Vice-Chairman (A)

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